

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 27.08.2020

Appeal No. 210 of 2020

Edelweiss Broking Limited ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Sameer Pandit, Advocate with Ms. Krina Gandhi, Advocate
i/b Wadia Ghandy & Co. for the Appellant.

Mr. S. Vivek, Advocate with Mr. Aditya Sikka and Ms. Drishti
Das, Advocates i/b Cyril Amarchand Mangaldas for the
Respondent.

ORDER:

1. A request has been made on behalf of the respondent that the learned senior counsel is busy in another matter before the Bombay High Court and therefore is unable to attend this Tribunal. The learned counsel for the appellant has consented to the adjournment.

2. As agreed between the parties, list for admission and for final disposal on September 11, 2020.

3. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out

as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

27.08.2020
msb